

**CC No. 06/2020**  
**FIR No. 21/2009**  
**PS ACB**  
**State Vs. Closure Report**

**30.07.2020**

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020 and; Order No. 24/DHC/2020 dated 13.07.2020.

**The hearing of the present matter is being taken up** through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

**Present (through Video Conference):**

Investigating Officer ACP Madan Lal Meena.

The file of the present case has been perused physically.

Having perused the file, including the written submissions of the ld. prosecutor and the IO, as well as the detailed order of the learned predecessor dated 13-10-2016, physical presence of Investigating officer is necessary to clarify various

aspects of the matter for which physical pointing out of various documents and records from the case file would also be necessary and that too frequently and repeatedly, which is not possible through video conferencing, therefore, this matter cannot be decided through video conferencing. Matter shall have to be heard afresh physically as and when the physical hearings resume in courts, which are presently suspended due to ongoing Covid-19 pandemic.

**Meanwhile, IO is directed to file afresh para wise reply in writing to the order dated 13.10.2016 passed by the Ld. Predecessor court, dealing therein with every observation made by the court against investigation and pointing out the short comings in the investigation. IO has been made clear today that he must reply in writing to every observation made in the said order of the Ld. Predecessor Court, specifying what steps have been taken thereon and what evidence collected.**

Put this matter for further arguments on **02.09.2020**.

A copy of this order be sent to the Ld. Prosecutor and, the IO. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY SINGH** Digitally signed by  
DIG VINAY SINGH  
Date: 2020.07.30  
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**(Dig Vinay Singh)**

Special Judge (PC Act) ACB-02

Rouse Avenue Courts, New Delhi

30.07.2020

**CC No. 22/2009**  
**FIR No. 04/2007**  
**PS ACB**  
**State Vs. Sandeep Deshwal @ Sanju**

**30.07.2020**

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Since the physical hearing of the Court has been suspended by virtue of the above-mentioned orders, the matter is taken up through VC.

NBW issued against convict not received back from PS ACB.

However, a report dated 29.07.2020 has been received from Addl. Superintendent, Central Jail no-2, Tihar, Delhi, informing that the convict Sandeep Deshwal @ Sanju S/o. Ranjeet Singh has surrendered in the jail on 29.07.2020, i.e. yesterday only.

The convict was under obligation to surrender within two months from the date of judgment i.e. 04.05.2020 passed under Crl. Appeal No. 168/2013, but he did not surrender within that time.

Presently the bail bonds of the convict are not available with this court as file is stated to have been not received back from Hon'ble High Court.

Put up this miscellaneous proceeding on **02.09.2020** awaiting the bail bond and file of convict.

It may be mentioned here that after receiving order dated 04.05.2020, NBW were issued against the convict on 22.07.2020 and initially NBW were received back in this court on 27.07.2020 with the report of one SI that the convict left his house on 26.07.2020 in the morning for surrender. Whereas, as per report of Jail Superintendent convict has surrendered on 29.07.2020 only.

Presence of SI Suresh Kumar who gave the report as mentioned in the order dated 27.07.2020 of this court, is required person whenever physical appearance in court resumes.

Also, the SHO ACB be called in person whenever physical appearance in court resumes.

Put up this matter on **02.09.2020**.

A copy of this order be sent to the SHO ACB. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG  
VINAY  
SINGH**

Digitally signed  
by DIG VINAY  
SINGH

Date: 2020.07.30  
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**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
30.07.2020